

*[Translation]*

**Export potential of NOIDA Export Processing Zone**

4071. SHRI KESRI LAL : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have assessed the export potential of NOIDA Export Processing Zone;

(b) if so, the details thereof and its position in comparison to other Export Processing Zones; and

(c) the steps being taken by the Government to boost exports from this Zone ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) and (b) The comparative export performance of the six functioning EPZs in the country, during 1990-91 is given below :

S. No.	Name of the EPZ	Value of Exports in Rs. crores
1.	Kandla FTZ	456.55
2.	Santacruz Electronics EPZ	389.02
3.	Madras EPZ	61.32
4.	Noida EPZ	44.58
5.	Falga EPZ	24.95
6.	Cochin EPZ	5.46
		981.88

The performance of the EPZs, include NOIDA is periodically appraised.

Exports from Noida EPZ are targeted at Rs. 90 crores in 1991-92.

(c) A package of incentives has

recently been announced for EPZ units and 100% Export Oriented Units which will help in boosting exports from the Export Processing Zones including the one at NOIDA.

*[English]*

**Setting up of Cashew Board in Kerala**

4072. SHRI KODIKKUNIL SURESH : Will the Minister of COMMERCE be pleased to refer to the reply given to Unstarred Question No. 438 on December 28, 1990 and state :

(a) whether the Union Government have since taken any decision for setting up of a Cashew Board in Kerala;

(b) if so, the details thereof and if not, the reasons for the delays; and

(c) the time by which a final decision is likely to be taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED) : (a) to (c) No, Sir. The setting up of a Cashew Board is still under consideration of the Government. Government is taking an overall view before taking any decision. It is not possible to indicate the time by which a final decision is likely to be taken in this regard.

*[Translation]*

**Cost audit reports of Companies**

4073. SHRI MRUTYUNJAYA NAYAK : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the names of companies which have been asked by the Government

to prepare a cost audit report under Section 233(b) of Companies Act during the last three years;

(b) whether Government propose to make these reports public; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-TER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI RANGARA-JAN KUMARAMANGALAM): (a) During the Calendar years 1988, 1989 & 1990 around 1500 Companies have been subjected to Cost Audit. The efforts involved in compiling this information would not be commen-

surate with the benefits sought to be derived. However, industry wise list showing the number of companies which were subjected to Cost Audit during the last three years is given in the enclosed statement.

(b) and (c) No, Sir. However, under subsection 10 of Section 233B of the Companies Act, 1956 the Central Govt. is empowered to direct the company whose Cost Accounts have been audited under Section 233B of the Act, to circulate to its members along with the notice of the Annual General Meeting to be held for the first time after the submission of the report, the whole or such portion of the said report as it may specify in this behalf.

#### STATEMENT

Sl. No. Industries		Number of Companies on which Cost Audit Orders were issued during the Calendar Years		
		1990	1989	1988
(1)	(2)	(3)	(4)	(5)
1.	Cement	—	43	33
2.	Cycles	—	4	4
3.	Rubber Tyres & Tubes	—	14	9
4.	Caustic Soda	—	19	11
5.	Room Air Conditioner	—	17	2
6.	Refrigerator	—	5	3
7.	Automobile Batteries	—	4	3
8.	Electric Fans	—	6	5
9.	Electric Lamps	—	10	8
10.	Electric Motors	—	16	13
11.	Motor Vehicles	1	20	18
12.	Tractors	—	7	8
13.	Aluminium	—	7	10

(1)	(2)	(3)	(4)	(5)
14.	Vanaspati	—	27	24
15.	Bulk Drugs	—	47	31
16.	Sugar	—	55	51
17.	Infant Milk Food	—	5	1
18.	Industrial Alcohol	—	23	24
19.	Jute Goods	—	33	33
20.	Paper	—	55	65
21.	Rayon	—	6	4
22.	Dyes	—	13	12
23.	Soda Ash	—	5	—
24.	Nylon	—	5	7
25.	Polyester	—	6	8
26.	Cotton Textiles	—	240	225
27.	Dry Battery Cell	—	7	5
28.	Sulphuric Acid	—	22	21
29.	Steel Tubes and Pipes	—	20	15
30.	Power Driven Pumps	—	12	16
31.	Diesel Engines	—	12	6
32.	Electric Cables & Conductors	—	19	16
33.	Bearings	—	7	9
34.	Milk Food	—	5	—
<b>TOTAL</b>		<b>1</b>	<b>796</b>	<b>700</b>

[English]

**National Highway Nos. 37 and 39 in Karbi Anglong District (Assam)**

4074. DR. JAYANTA RONGPI:  
Will the Minister of SURFACE  
TRANSPORT be pleased to state:

(a) whether the portion of the Road belonging to National Highway Nos. 37 and 39 within the area of Karbi Anglong District (Assam) is as per specification of National Highways;

(b) if not, the steps proposed to be

taken to make the said portion of the road as per the specifications of National Highways; and

(c) the total amount proposed to be earmarked for the project during 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) National Highway 37 does not pass through the District of Karbi Anglong. Only National Highways 36 and 39 pass through the District. National